Unstarred Questions

(b) and (c) In the case of Anuradha Bhasin Vs. Union of India & Ors. (WP(C)No. 1031/2019) and Ghulam Nabi Azad Vs. Union of India and Anr. (WP(C) No.1164/2019), the Hon'ble Supreme Court *vide* its order dated 10th January, 2020 has made the following observation in this regard:

"None of the counsels have argued for declaring the right to access the internet as a fundamental right and therefore we are not expressing any view on the same".

(d) The directions for regulation of the telecom services are being issued by the Competent Authority in the Government of Jammu and Kashmir, in accordance with the provisions of the Indian Telegraph Act, 1885, the Rules made thereunder as also the principles laid down in the judgment dated 10.01.2020, passed by the Hon'ble Supreme Court in case of Anuradha Bhasin *Vs.* Union of India & Ors. (WP(C) No. 1031/2019) and Ghulam Nabi Azad *Vs* Union of India and Anr. (WP(C) No.1164/2019) which, *interalia*, emphasise on the principle of proportionality-nature of urgency, goal intended to be achieved, assessing the existence of any alternate mechanism, necessity of the measure intending at imposing restrictions, the measure being least restrictive, exploring all available alternatives, etc.

Shortage of cyber specialists

†1991. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the average time taken to investigate and dispose of the cases related to cyber crimes in the country;
- (b) the efforts made by Government to increase the number of trained cyber specialists in view of the increasing cyber crimes;
- (c) whether Government has conducted any survey to assess the real shortage of cyber specialists in the country; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India and States/UTs are primarily responsible for the investigation and disposal of cyber crime cases. The Ministry of Home Affairs (MHA) does not maintain data on average time taken to investigate and dispose of the cases related to cyber crimes in the country.

[†]Original notice of the question was received in Hindi.

No specific survey has been conducted by the MHA to assess the shortage of cyber specialists in the country. However, an Expert Group was constituted by MHA in December, 2014 to prepare a roadmap for effective tackling of cyber crimes in the country. This group identified lack of Skilled Cyber Professionals as one of the gaps in dealing with cyber crimes. Capacity building, including training of police personnel, is the primary responsibility of States/UTs. Central Government has, *inter-alia*, taken following initiatives to increase number of trained specialists:

- (i) Financial assistance of ₹95.77 crores provided to all the States/UTs for setting up of Cyber Forensic-cum-Training Laboratories; hiring of junior cyber consultants; and training of Law Enforcement Agencies (LEAs), public prosecutors and Judicial Officers.
- (ii) Training curriculum for 3-days, 5-days and 10-days developed for Law Enforcement Agencies, public prosecutors and judicial officers. So far, more than 9,500 police personnel, judicial officers and public prosecutors have been trained by States/UTs.
- (iii) Ministry of Electronics and Information Technology conducts programs on cyber security for government officials.
- (iv) Bureau of Police Research and Development (BPR&D), National Crime Records Bureau (NCRB), North Eastern Police Academy (NEPA) and State Police training Institutes conduct training programmes for Law Enforcement Agencies.
- (v) Issue of advisories on cyber crime and cyber security to States/UTs from time to time.

Special cold climate clothing for ITBP personnel

1992. SHRI R. VAITHILINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the ITBP personnel deployed will get special cold climate clothing;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that the personnel would also be provided with high grade mountaineering equipments too; and